

(d) Yes, Sir.

(e) No. Sir.

(f) Printed leaflets giving the salient features of the scheme have been sent from L.I.C. headquarters to all Divisional Offices for distribution among agents through the controlling Branch Offices.

Difficulties in Indo-Bangladesh Trade

10004. SHRI VIKRAM MAHAJAN: Will the Minister of COMMERCE be pleased to state:

(a) whether trade between India and Bangladesh has run into difficulties; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) Does not arise.

Import Licences granted to Government of Bihar for Import of Aircraft

10005. SHRI JYOTIRMOY BOSU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the total value of import licences granted to the Government of Bihar for import of aircraft from America?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): Foreign exchange amounting to Rs. 8,70,400/- was released to the Government of Bihar in 1973 for the import of one Beach Baron B-55 aircraft and essential maintenance equipment and spares. However, no import licence was issued for the purpose as the import was made through the India Supply Mission, Washington.

Case against "Swaika Oil Mills"

10006. SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE be pleased to state:

(a) whether on the complaint of Shri B. P. S. Murti, Finance Manager, State Trading Corporation, a case has been launched against Rai Bahadur Ganga Swaika and five others of "Swaika Oil Mills" on charges of conspiracy, cheating and criminal breach of trust of Rs. 20 lakhs; and

(b) if so, the facts of the case?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b). The Management of the S.T.C filed a complaint against Shri G. V. Swaika and other adult members of the said joint family before the Chief Presidency Magistrate for recovery of Rs. 20 lakhs advanced to them for export of groundnut deoiled cake and/or other deoiled cakes.

2. The facts of the case are as follows:—

On February 6, 1968 Shri G. V. Swaika representing the Joint family business of Swaika Oil Mills entered into a contract with S.T.C. *inter alia* agreeing the export 15,000 tonnes of groundnut deoiled cakes and/or other deoiled cakes and that they would ship the entire quantity between January, 1968 and March, 1969 at an average of 1000 tonnes per month. Under the terms of the contract it was *inter alia* provided that STC would give to the party financial accommodation upto a total of Rs. 30 lakhs on the security of—

(i) ECGC, guarantee for Rs. 30 lakhs to be obtained by the STC at the cost of Swaika Oil Mills.

(ii) Equitable mortgage of the immovable properties of the value of at least Rs. 14 lakhs by the said business of the Swaika Oil Mills.

(iii) Guarantee of an Insurance Co. for Rs. 10 lakhs.

(iv) A promissory note for Rs. 6 lakhs as collateral security for the loan.

The above securities/guarantees were duly executed according to law.

The said loan carried interest at the rate of 9 per cent per annum. Pursuant to the said agreement dated the 6th February 1968 the STC advanced Rs. 10.02 lakhs against trust receipts given by the said Shri G. V. Swaika and other adult members of the said joint family assuring the STC that they would keep and held the stocks of oil cakes procured and to be procured in trust for the STC. The STC also advanced a further sum of Rs. 9.97 lakhs upto April, 1968 in terms of the said contract. Thus the STC advanced a total amount of about Rs 20 lakhs to Shri G. V. Swaika and other members of the joint family. It was also stipulated that an irrevocable, without recourse to drawers L/C of the value of at least Rs. 12 lakhs would be opened by Swaikas' foreign buyers in favour of the STC. However, since Swaika did not export the goods as per the terms of the contract and mis-appropriated the money advanced to them, the STC filed a criminal complaint before the Chief Presidency Magistrate, Calcutta who transferred the case to Seventh Presidency Magistrate. On 8th April, 1974 the Seventh Presidency Magistrate discharged the accused under Section 253(2) of the Cr. P. C. The matter is under examination of the Solicitors of the Corporation as to the further course of action to recover the amount.

Recruitments in Customs House, Cochin

10007. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) the number of dependents or near relatives of Government servants who died while in service, appointed on compassionate grounds to the various posts in the Custom House, Cochin during the period 1970 to 1973 indicating the name of employee who died while in service, date on which the employee died and the cadre to which and the date on which his/her near relative or dependent was appointed.

(b) the number of candidates belonging to scheduled castes or scheduled tribes so appointed; and

(c) the number of cases where applications for appointment on the above grounds were not considered or delayed or rejected by Customs Collector Cochin/Ministry of Finance and the number of such applicants belonging to Scheduled Castes/Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). The information is being collected and will be laid on the Table of the House.

Plan to provide employment to 47,000 persons by banking industry during Fifth Plan

10008. SHRI P. M. MEHTA:

SHRI S. A. MURUGANANTHAM:

Will the Minister of FINANCE be pleased to state:

(a) whether the Banking industry in the country is having a massive plan to recruit 47,000 persons a year during the Fifth Five Year Plan; and

(b) the names of nationalised banks that will provide employment under the Scheme/Plan and in which of the States?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) and (b). Every bank generally makes an annual estimate of the intake of fresh recruits of various categories with reference to the anticipated increase in work in the existing branches and requirements of new branches likely to be opened, making due allowance for retirement, resignation etc. Since nationalisation, the increase in the number of employees in the public sector banks as at the last date of the calendar year over